

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 233 of 2021**

**IN THE MATTER OF:**

**Dwarkadhish Sakhar Karkhana Ltd.**

**...Appellant**

**Versus**

**Pankaj Joshi & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shikhil Suri, Mr. Shiv Kumar Suri, Ms. Shilpa Saini, Mr. Ankit Paleja, Mr. Shadab Jan and Mr. Amit Jatse, Advocates.**

**For Respondent: Ms. Smriti Churiwal, Mr. Manish Desai, Advocates for R-1.**

**Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika Sharma, Ms. Vaishnavi Mungekar, Advocates for R-2.**

**Mr. Utsav Mukherjee, Advocate.**

**ORDER**  
**(Virtual Mode)**

**07.05.2021** Perused the email dated 6<sup>th</sup> May 2021 sent by Shiv Kumar Suri, Advocate for the Appellant it has been mentioned that the instant Appeal is ripe for hearing and our client has an excellent chance of success, so it may be listed for final hearing.

From the perusal of the record it appears that on 13.04.2021 the matter was heard at length by Bench of this Tribunal and the next date was fixed on 28<sup>th</sup> April, 2021.

Due to 2<sup>nd</sup> wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26<sup>th</sup> April to 20<sup>th</sup> May, 2021, earlier the Vacation was commenced from 7<sup>th</sup> June to 30<sup>th</sup> June, 2021 by the office order dated

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19.04.2021 and further all the matters are rescheduled.

List the Appeal on **25<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

R.N./g.c./